

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-537/ND/2020**

IN THE MATTER OF:

M/s. Sheetal Impex Pvt. Ltd.

...PETITIONER

Vs.

M/s. Ram Lal Kamal Raj Jewellers Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 15.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial creditor :Mr. Vivek Jain, Advocate.

For the Respondent/Corporate debtor :

ORDER

Heard the submissions made by the Learned Counsel for the financial creditor. None appeared on behalf of the corporate debtor at the time of hearing of the matter. The Learned Counsel is directed to get a short affidavit from his client as to how his claim is within the period of limitation. The Learned Counsel has prayed for grant of two weeks' time. Time prayed for is granted. Matter is adjourned to **13.05.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)